

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 8089 of 2021

Prity Devi @ Prity Prasad Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sudhansu Kumar Deo, Advocate

For the Opposite Party : Mr. Pradeep Kumar Verma, A.P.P.

2/06.09.2021 Heard the parties.

So far as defect no. 5 (e) is concerned, learned counsel for the petitioner undertakes to remove the same, once the situation normalizes. As regards, the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Mango P.S. Case No. 261 of 2020.

It has been alleged that on account of a dispute with respect to throwing of garbage, the accused persons had assaulted the informant party. The son of the informant had died on account of the assault.

It appears that specific allegation is attributed to Suchit @ Bichali. The allegations against the petitioner is general and omnibus in nature. Several co-accused persons have been granted bail by this court in B. A. Nos. 531 of 2021, 1128 of 2021, 2576 of 2021 and 3120 of 2021.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate, Jamshedpur in connection with Mango P.S. Case No. 261 of 2020.

(Rongon Mukhopadhyay, J)